

(1918) 02 CAL CK 0034

Calcutta High Court

Case No: None

Gahar Mahammed Sarkar and
Others

APPELLANT

Vs

Pitambar Das

RESPONDENT

Date of Decision: Feb. 8, 1918

Acts Referred:

- Penal Code, 1860 (IPC) - Section 186

Citation: 47 Ind. Cas. 868

Hon'ble Judges: Smither, J; Charles Chitty, J

Bench: Division Bench

Judgement

1. In this case we think that the warrant, the execution of which is said to have been resisted, was illegal. The petitioners should not, therefore, have been convicted u/s 186, Indian Penal Code. We set aside the conviction and sentence and direct that the fines, if paid, be refunded.